ment and ecology, to review the exist ing legislation and administrative arrangementg at the Central and State for envii'onmental conservation levels and protection, and to recommend suit able measures to ensure environmental quality. This Committee ig expected to submit its report by July 31, 1980. The recommendation of the Committee are to be considered by the Govern ment in making decisions regarding immediate and long term measures for environmental protection and conser

# Non-Utilisation of Funds Allocated for the 'Legal Aid to the Poor Scheme' in the Union Territory of Pondieherry

vation.

\*280A. SHRI V. P. MUNUSWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the funds allocated for legal aid to the wealcer sections of the Society in the Union Territory\_ of Pondieherry has been surrendered by the Welfare Department of the Union Territory administration; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) No applications from eligible persons were received by the U. T. Government of Pondieherry, for legal aid. As such the fund, meant for the purpose was either surrendered or diverted to other Schemes for the Welfare of the Scheduled Castes.

#### Shortage of cement in West Bengal

989. SHRIMATI KANAK. MUKHER-JEE: Will the Minister of INDUSTRY be pleased to state;

(a) whether it is a fact that there is acute shortage O'f cement in West Bengal; and

tPeviously Starred Question 210 transferred from the 23rd June, 1980.

(b) if so^ what steps Government have taken to provide full quota of cement to West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) There is a general scarcity of cement in the country including West Bengal as the overall availability of cement in the country is less than the demand.

(b) An increase in the allo'cation of cement to the State of West Bengal as well as other States is only possible when availability position of cement in the country improves. Government are however making every effort to increase the availability of cement in the country by better utilisation of existing capacities, sanctioning new capacities and imports.

# Demand for allotment of cement on proj'ata basis

990. SHRI SANGDOPAL LEPCHA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are considering the demand made by the West Bengal Government that cement should be allotted en a prorata papulation basis;

(b) ii; so, what are the details in this regard; and

(c) what action Government have taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c) The West Bengal Govt, had suggested that cement allocations of the State should be determined on the basig of population and the number of factory workers. This suggestion v.'as considered alongwith suggestions of other States in fhis regard to fix the allocations on the basis of the area of the State, per capita income stage of economic development, socioeconomic conditions and the size of the plan projects etc. After examination of these suggestions, it was found that allocation of cement to the States

cannot be divested from the previous consumption pattern of the various States and that any revision in the basis of aHocations at this stage would not appear to be practical.

[RAJYA SABHA]

!

### Csues iled by Shri R. K. Uhawau aeaiast Shri Charan Sinch, former Prime Minister

991. SHRI IBRAHIM KALANIYA: Will the Miniater of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Shri R. K. Dhawan has filed complaints and cases in the Delhi Courts against the former Prime Minister Shri Charan Singh and seven others;

(b) if .HI, what are the details of such complaints and cases;

(c) what are the names of the persons and the posts held formerly by each against whom the said complaints and cases were filed;

(d) whether it is a fact that the special judge, Delhi had passed the Order of closing the cases filled against Mr. R. K. Dhawan, his father, brothers and others by the officials of Hon:e department with the connivance of Chaudhury Charan Singh and others; and

(e) if so, what actions have been taken against all who were involved in filing false cases and complaints against the above persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY (SHRI AFFAIRS Ρ. VEN-KATASUBBAIAH): (a) to (c) Government have seen Preae reports to the eflTect that Shri M.' R. Dhawan, (and not Shri R. K. Dhawan) filed a criminal complaint against the former Prime Minister Shri Charan Singh and seven others viz., Shri Srinivasavara-dan, former Home Secretary,, Shri S. N. Mathur^ former Director I.B., Shri V, Nagaarkar, former Joint Director, IB. Shri C. V. Narasimhan, former Director, CBI, Shri D. C. Dwivedi, former DIG, CBI, Shri F. C. Sharma. former S. P., CBl and Shri H. K. L. Dhawan, DSP, CBI.

(d) In case RC. 8/77-FS. I against, among others, S/Shri M. R. Dhawan, K. L. Dhawan and R. K. Dhawan, CBi had filed on 24-1-80 in the Court of the Special Judge, Delhi a final report under Section 173 of Cr.P.C. on the ground that no criminal case had been made out. The Special Judge accepted the ref)Ort and passed orders for closure of the case on 14-3-80. The final report wag filed by CBI as the agency incharge of the investigation.

(e) Government may consider the matter in due course in the light of the final decision of the court.

### Foreisners leaving and enteriKS India liy Air, sea routes

992. SHRI S. KUMARAN: Will the Minister of HOME AFFAIRS be pleas ed to state;

(a) the number of foreigners wh« left India through land, sea and air routes from all points of exit during 1977, 1973 and 1979 and to which countries; and

(b) the number of foreigners who arrived in India during llie said three years and from which countries?

THE MINISTER OF STATE IN THE OF MINISTRY HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (d) The information is (a) and given in the Annexures A, B & С, attached. [See Appendix CXIT, Annexure No. 69]. 1

## RotatioB of ottcers in Ministries sf Government of India

993. SHRI SURENDRA MOHANTY: Will the Minister of HOME AFFAIRS be pleased to refer to the reply to Unstarred Question 1072 given in the Rajya Sabha on the 27th March, 1980, and to state:

(a) what are the reasons for not rotating the offlcer<sup>^</sup> Who have been working in the Ministry of Health and its attached offlces for more than 24 years to 'r.bure cleaner administration and for proper career development ef these o-fleecs; ani